

**Amendment to Delhi Shops and Establishments Act**

3721. SHRI RAM LAL RAHI: Will the Minister of LABOUR be pleased to state:

(a) whether the New Delhi Trade Employees' Association (Regd.) has submitted a memorandum in March, 1980, demanding certain changes in the existing Delhi Shops and Establishments Act in order to improve their service conditions;

(b) if so, the reaction of Government thereto;

(c) the total number of employees likely to be benefited in case the demands are accepted by Government; and

(d) if not, by what time Government propose to take a final decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (d) No such memorandum has been received by the Ministry of Labour, Government of India, nor has the Delhi Administration, which is concerned with the implementation of the Delhi Shops and Establishments Act, received any such memorandum. However, it appears that a Resolution passed in the Annual General Meeting of the Association contains certain demands regarding increase in salaries of employees, linkage of dearness allowance with cost of living index, etc. These demands can be appropriately considered only if industrial disputes are raised under the Industrial Disputes Act. Some of the other demands involve amendment of various labour laws which cannot be considered in isolation for Delhi alone and an overall view has to be taken after consulting all concerned.

**Zonal Training School, Dhanbad**

3722. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the details of Railway Vigilance case against Zonal Training School,

Eastern Railway, Bhuli Dhanbad regarding leaking out of the question papers for passing the trainees by illegal gratification since January, 1979 to December, 1979; and

(b) the action taken by Government against the concerned persons?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) only one complaint was received from the Zonal Training School Teaching Staff Association, Dhanbad containing, *inter-alia*, allegations of extraction of money from the trainees, and leakage of question papers.

(b) The complaint is under investigation. During investigation, it was found that there were certain lacunae in the procedure of conducting the examinations. Suitable procedure order defining the system of conducting examinations at the Zonal Training School was framed and implemented. In regard to leakage of question papers and extraction of money from the trainees action would be taken based on the findings when the investigation is completed.

**Sweden's contribution for sterilisation programme in India**

3723. SHRI MANPHOOL SINGH CHAUDHRY: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that Sweden had retracted from its contribution to help sterilisation programme in India;

(b) if so, the reasons thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) No. There was no contribution or offer of assistance from Sweden to help the sterilisation programme in India. Hence the question of retracting from such contribution for this purpose does not arise.

(b) and (c) Question does not arise.